

(16)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

M.P. NO. 2966/93
O.A. NO. 1300/92

DECIDED ON : 13.10.1993

R. K. Chaubey ... Petitioner

Vs.

The Secretary, Railway Board,
Rail Bhawan, New Delhi & Ors. ... Respondents

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

Petitioner through Shri Anis Suhrawardy, Counsel

O R D E R (ORAL)
(Hon'ble Mr. Justice V. S. Malimath)

Time was granted earlier to convert the original application into a contempt of court petition. Accordingly, MP-2966/93 has been filed for that purpose. This MP is no doubt maintainable. It would have been possible for us to allow the same also, but as we are at the threshold of the matter, it would be better that instead of converting, the petitioner files appropriate C.C.P. Hence, we dispose of this O.A. and the M.P. reserving liberty to the petitioner to file an appropriate C.C.P. in regard to the same subject matter. We make it clear that in the circumstances, the question of limitation would not arise.



Adige
(S. R. Adige)
Member (A)

(V. S. Malimath)
Chairman

as